

**IN THE CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL,
KOLKATA
REGIONAL BENCH – COURT NO.3**

**S. Tax Miscellaneous Application No. 77620 of 2019
AND
S. Tax Cross Objection No. 71102 of 2013
AND
S. Tax Appeal No. 70182 of 2013**

Arising out of Order-in-Appeal No.224-227/Pat/S.Tax/Appeal/2012 dated 19/12/2012 passed by the Commissioner (Appeals), Customs, Central Excise & Service Tax, Patna.

Commr. of Central Excise & S. Tax, Ranchi

C. R. Building,
5-Main Road, Ranchi-
834001

Appellant (s)

VERSUS

M/s Nawajiwan Trading Company

Gitiatand, Bermo,
Bokaro, Ranchi

Respondent (s)

APPEARANCE :

Shri A. K. Biswas, A. R. for the Appellant

None for the Respondent

CORAM:

HON'BLE MR. P.K.CHOUDHARY, MEMBER (JUDICIAL)

ORDER NO. MO/75080/2021 & FO/75383/2021

Date of Hearing : 09 July 2021

Date of Decision : 09 July 2021

PER P.K.CHOUDHARY :

The present Miscellaneous Application has been filed by the Revenue praying for withdrawal of their Appeal in terms of National Litigation Policy.

S. Tax Appeal No. 70182 of 2013

2. Shri A. K. Biswas, A. R. appeared on behalf of the Revenue. None appeared on behalf of the Respondent.

3. I find that the appeal is covered under National Litigation Policy vide Board's instruction being F. No. 390/Misc./116/2017-JC dated 22.08.2019. Accordingly, the prayer of the Revenue is allowed and the appeal is dismissed under National Litigation Policy. Cross Objection also stands disposed of.

(Dictated and pronounced in the open court.)

Sd/-

(P. K. Choudhary)
Member (Judicial)

Pooja